

S.L No. 147

X

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

Original Application No. 141 of 2025 (EZ)

In the Matter of:

Anil Kumar Arya.

...Applicant

-Versus-

Ms. Susanta Dey & Ors.

...Respondents

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Date: 08/01/2026

Place: Kolkata.

Filed by:

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08 JAN 2026

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**COUNTER AFFIDAVIT FILED ON BEHALF OF RESPONDENTS NO. 1
TO 3**

I, Sri Tanmoy Mondal, son of Late Tarak Nath Mondal, aged about 32 years, by occupation business, presently residing at Udayachal, P.S. Narayanpur, P.O. Rajarhat Gopalpur, Tarak Boral Lane, Kolkata-700136, being the duly authorized representative of the Respondents No. 1 to 3, namely Ms. Susanta Dey, Ms. Sumanta Dey, and Ms. Sunita Mondal, do hereby solemnly affirm and state as follows:

1. That I have made myself acquainted with the facts and circumstances of the Letter Petition dated 25th June 2025 and the Original Application vide a DEMAND JUSTICE LETTER filed by the Applicant and I have thoroughly gone through all the documents pertaining to the subject matter of this instant case and I am competent vide a Power of Attorney to file the instant Affidavit before this Hon'ble Tribunal on behalf of Respondents No. 1 to 3.

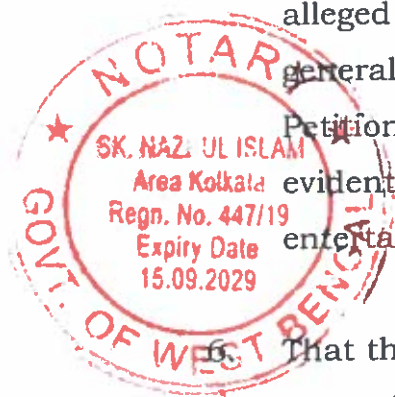


2. That Respondents No. 1 to 3 (shall be referred as 'answering respondents' hereinafter). That at the outset, the answering Respondents deny each and all the statements, averments and allegations contained in the captioned Letter Petition and Original Application filed by the Applicant (pertaining to the answering respondents) which are contrary to or inconsistent with what has been stated herein below and the said contents are deemed to be specifically denied and traversed in seriatim. That save and except what are matters of record and what has been specifically admitted hereinafter, each and every said allegations, statements, averments and contentions made in the captioned Letter Petition and Original Application, I emphatically deny each and every contention as made or raised in the said application as if the same are expressly denied by me in seriatim and specifically traversed.
3. That at the very threshold and as a matter of fundamental jurisdictional significance, the answering Respondents most respectfully submit that the present Letter Petition is wholly misconceived, fundamentally flawed, legally untenable, and manifestly not maintainable before this Hon'ble Tribunal. The Letter Petition has been filed with complete disregard to the procedural requirements, statutory provisions, and jurisdictional limitations governing the exercise of extraordinary powers vested in this Hon'ble Tribunal under the provisions of the National Green Tribunal Act, 2010. The Letter Petition constitutes an abuse of the process of law and deserves to be dismissed in limine without entering into the merits of the contentions raised therein.
4. That the present Letter Petition suffers from the incurable vice of suppression of material facts and deliberate concealment of information crucial for proper adjudication of the controversy. The



Applicant, while masquerading as a public-spirited individual purportedly concerned with environmental protection, has conveniently failed to disclose that he is acting at the behest and instance of his client Sri Gautam Majumdar, who harbours personal animosity and pecuniary interests adverse to the answering Respondents. The entire proceeding has been orchestrated with the ulterior motive of harassing and intimidating the answering Respondents who are peacefully enjoying their lawfully acquired property rights. It is a well-settled principle of law that suppression of material facts vitiates the entire proceeding and renders the petition liable to be dismissed with exemplary costs. The principle of uberrima fides (utmost good faith) requires that parties approaching the Court must disclose all material facts with complete candour and honesty.

5. That the Letter Petition is fundamentally defective inasmuch as it fails to satisfy the essential requirements for invocation of the jurisdiction of this Hon'ble Tribunal under Section 14 and Section 15 of the National Green Tribunal Act, 2010. The Applicant has not established any substantial question relating to environment within the meaning of the said provisions, nor has he demonstrated any direct or indirect impact upon the environment arising from the alleged activities of the answering Respondents. The vague, generalized, and omnibus allegations contained in the Letter Petition, bereft of any concrete particulars, factual foundation, or evidentiary support, cannot constitute a valid cause of action for entertaining proceedings before this Hon'ble Tribunal.



6. That the Applicant has no locus standi whatsoever to maintain the present proceedings before this Hon'ble Tribunal. The Applicant is neither a resident of the locality in question nor a person aggrieved

by any alleged environmental violation. The Applicant has not suffered any injury, prejudice, or detriment arising from the purported activities of the answering Respondents. The Applicant is merely acting as a proxy for his undisclosed client who lacks the courage of conviction to approach this Hon'ble Tribunal in his own right. The Hon'ble Supreme Court of India in the landmark judgment in the matter of M.C. Mehta versus Union of India AIR 1987 SC 1086 has laid down stringent criteria for determining locus standi in environmental matters, emphasizing that the person approaching the court must have genuine concern for environmental protection and not be actuated by oblique motives or private interests.

7. That the Letter Petition constitutes a gross abuse of the process of law inasmuch as it seeks to utilize the extraordinary jurisdiction of this Hon'ble Tribunal as an instrument for settling private scores and advancing personal vendetta. The Applicant's client Sri Gautam Majumdar had been engaged in protracted property disputes with the answering Respondents relating to boundary demarcation, easementary rights and also raised same allegations of pond-filling in the year 2014. Having failed to secure any favourable outcome in those proceedings, the Applicant's client has now resorted to the expedient of filing the present Letter Petition with the mala fide intention of exerting pressure upon the answering Respondents and compelling them to yield to his illegal and unconscionable demands.

That the Legal Notice was never served upon the private respondents i.e. Ms. Sunita Mondal, Ms. Sushanta Dey and Ms. Sumanta Dey, which itself renders the Legal Notice defective and invalid. Further, the Advocate (i.e. Anil Kr Arya) acting on behalf of the Complainant or his client i.e. Mr. Goutam Majumdar, has failed to comply with the mandatory requirements of proper service.



9. That Mr. Goutam Majumdar purposefully did not serve the notice through his Advocate upon the private respondents. Mr. Goutam Majumdar had earlier filed a similar complaint vide a letter dated 20th May, 2014. The purpose and reason for Mr. Goutam Majumdar filing the complaint is to coerce and compel the private respondents to surrender 6 feet of their own land to be used by him for his ingress and egress. Further, the said letter of 2014 also records that the said pond is being filled by the owners of the said land.

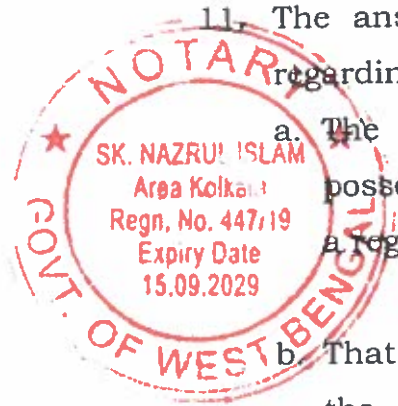
Copy of the complaint dated 20th May, 2014, is annexed hereto and marked as Annexure R/1.

10. That the answering respondents state that Mr. Goutam Majumdar, either himself or through his Advocate, did not bring the said document on record before this Hon'ble Tribunal. Mr. Goutam Majumdar, for the same cause of action, had filed a complaint in the year 2014 and now again in the year 2025, the applicant is attempting to file a case before this Hon'ble Tribunal to hide the fact that the same is barred by limitation and cannot be entertained before this Hon'ble Tribunal.

11. The answering respondents would like to state the true facts regarding the said property:

a. The current owners being respondent no. 1 to 3 came in possession of the said property in the year 16-10-1981 through a Registered Deed of Conveyance.

b. That at the time of purchase of the said property, even though the said property was recorded as pukur (pond). The said property admeasuring 12 kathas approximately out of which

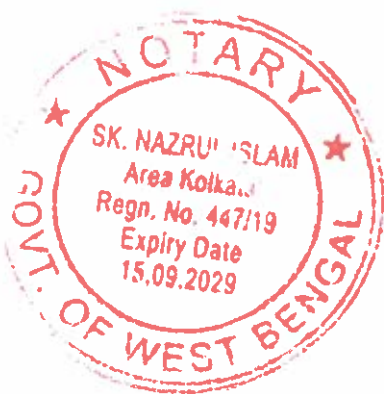


around 4 kathas approximately of the property was already a land which had naturally formed a land over which the private respondents along with their family members have been residing since 1981.

c. That to substantiate the said point the applicant is placing the said documents before this Hon'ble Tribunal which are:

- (i) Residential Electricity Bill;
- (ii) BSNL Landline Bill dated 1st May, 2003;
- (iii) Gopalpur, Arjunpur No. 1, Gram Panchayat Tax receipt paid by the private respondents for Tax on Land and Buildings;
- (iv) Occupancy Certificate issued by the Office of the Rajarhat Gopalpur Municipality through the Chairman having its Ref: 474/RGM-156/04, dated 21st December, 2004, the said document records as stated herein:

"...I am to inform you that it has been realised in accordance with the certificate of the local councillor that your building has been completed before Panchayet period when there was no proper infrastructure of passing building plans. The completion certificate under the provision of W. B. Building Act, 1993 used to be issued to the buildings those are completed as per sanctioned plan of this Municipality. In this connection this may also be mentioned that I have no objection for providing of necessary civic amenities to your premises by our



Municipality or other bodies considering the situation. One storied...”.

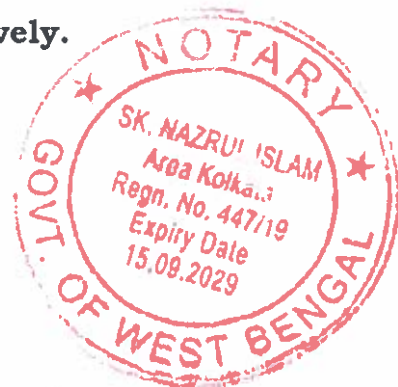
- (v) Miscellaneous Receipt dated 08/04/2005, issued by Office of the Rajarhat Gopalpur Municipality against the payment for restoration of road destroyed for digging of road to lay the water pipeline providing Municipal Water Supply to the private respondent's household at the said property.

- (vi) Mass petition signed by the local residents.

Copy of all the above mentioned documents are annexed herewith and marked as Annexure R/2 Collectively.

- d. That the answering respondents' states that the respondent no. 1 to 3 and their family members have been residing at the said plot with a tali (earthen tile) house since 1981 and the same house were already in existence prior to their purchase. The respondents herein place their reliance upon the said photos of the said plot of the year 2022 and 2025. Which shows and also proves the point that the respondents have not filled the pond, the answering respondents had planted various trees like coconut, banana, various shrubs and on that area only the land owners have constructed a tin shed rooms. It is a fact that the owners have not filled even a single area of the pond and have only constructed on the land that was all along elevated.

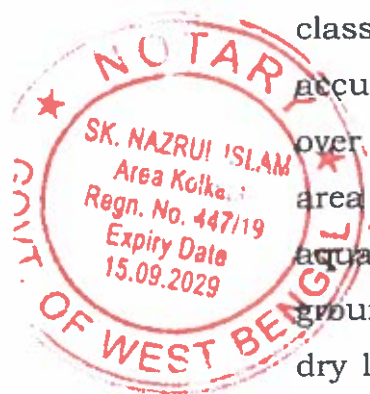
Copy of the coloured google photographs of the said plot of the year 2022 and current 2025 are annexed herewith and marked as Annexure R/3 Collectively.



- e. That an area of 8-9 kathas of the said property has been a pond since long and the respondents shall continue to operate and protect the said pond.
- f. That the answering respondents' states that a hearing was conducted based on the wrongful complaint dated 20th May, 2014, that the answering respondents at present do not have the copy of the report prepared by the Office of the BL&LRO against the wrongful complaint raised by the applicant or Mr. Goutam Majumdar. That the respondent is in a process acquiring the said copy of the report which was passed in favour of the private respondents.

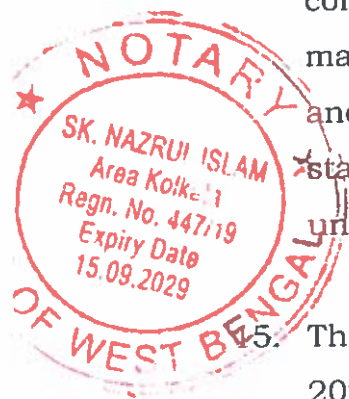
The answering respondent crave leave of this Hon'ble Tribunal to file the said report against the wrongful Compliant dated 20th May, 2014.

12. That the answering Respondents most respectfully submit that the property in question, though historically recorded as pukur in portions of the revenue documents, has undergone significant natural transformation over several decades and has lost its characteristics as a functional water body. The area originally classified as pukur has been naturally filled through siltation, accumulation of organic matter, and natural geological processes over an extended period of time spanning several decades. The said area no longer holds water throughout the year, does not support aquatic life or aquatic vegetation, does not contribute to groundwater recharge, and has effectively transformed into elevated dry land indistinguishable from the adjacent portions recorded as pukur. Scientific assessment and hydrological evaluation would conclusively establish that the property does not presently function



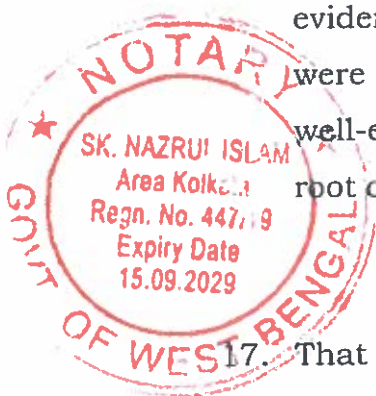
as a water body and does not possess the essential characteristics that would warrant classification as a wetland or aquatic ecosystem requiring protection under environmental legislation.

13. That the portion of the property which is recorded as pukur but only on the revenue records various in actual the same constitutes as a elevated, dry, non-agricultural land which has always remained distinct from wet or low-lying area.
14. That the answering Respondents most respectfully submits that the Respondent No. 9, Bidhan Nagar Municipal Corporation had called the answering respondents for a hearing on 13th December 2025, wherein, the respondents attended the hearing and submitted all the documents whereas, without considering the same the respondent no. 9 passed an order dated 31st December, 2025, purporting to direct cessation of development activities upon the property of the answering Respondents and threatening punitive action including demolition of structures, is wholly arbitrary, illegal, unconstitutional, ultra vires, violative of principles of natural justice, and liable to be set aside and quashed by this Hon'ble Tribunal. The impugned order has been passed without affording adequate opportunity of hearing to the answering Respondents, without conducting any proper inquiry or investigation into the factual matrix, without application of mind to the relevant legal provisions and documentary evidence, and in complete abdication of the statutory duties and obligations cast upon the municipal authority under the relevant enactments.
15. That the impugned order passed in the hearing dated 13th December 2025 is vitiated by patent non-application of mind and suffers from the vice of perversity inasmuch as it proceeds upon wholly erroneous



interpretation of the revenue records and cadastral classifications. While it is admitted that the property bearing Dag No. 2242, J.L. No. 2, Mouza – Gopalpur, Block Rajarhat, P.S. – Narayanpur, District – North 24 Parganas is recorded as pukur in the revenue records, the Municipal Corporation has failed to appreciate the true character, present condition, and legal implications of such classification. The answering Respondents submit that the property in its present state does not constitute an active, functioning water body capable of serving ecological functions or requiring protection under environmental laws.

16. That the impugned order has been passed in flagrant violation of the principles of natural justice and in complete disregard of the mandatory requirements of audi alteram partem. Thereafter vide a show-cause letter dated 15th December, 2025, the BL&LRO, Rajarhat, North 24 Parganas, issued the perfunctory show cause notice to the answering Respondents affording them a wholly inadequate. The written submissions filed by the answering respondents along with supporting documentation including revenue records, survey maps, technical reports, and photographic evidence demonstrating the present dry condition of the property were not considered or adverted to in the impugned order. It is a well-established principle that violation of natural justice goes to the root of the matter and renders the impugned order void ab initio.

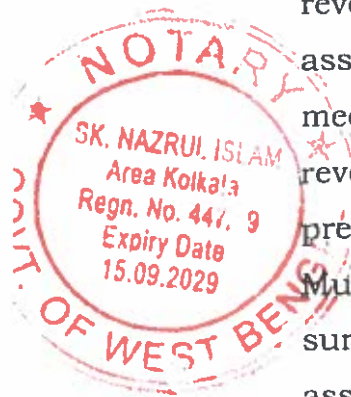


17. That the answering respondents states that the impugned order passed by the respondent no. 9, in its second paragraph also records that at the time of inspection, it was observed- **“a house building is under construction along the side of the pond”**.

Copy of the Hearing Notice, Show-cause notice and impugned Order dated 31st December, 2025 are annexed herewith and marked as Annexure R/4 Collectively.

18. That the Municipal Corporation has acted in excess of its jurisdiction and in derogation of the statutory scheme governing its powers and functions. The Municipal Corporation does not possess any unbridled or arbitrary power to prohibit legitimate development activities on private property merely on the basis of historical revenue classification without conducting proper scientific assessment of the present ecological condition and functional characteristics of the land. The Municipal Corporation has failed to apply the provisions which mandate scientific identification and delineation of wetlands based on present ecological characteristics rather than historical land records. Any action of the Municipal Corporation affecting property rights of citizens must be founded upon specific statutory provisions, must be preceded by proper scientific inquiry and hydrological assessment, must afford reasonable opportunity of hearing to the affected persons, and must be supported by cogent reasons recorded in writing.

19. That the impugned order is based upon superficial reading of revenue records without any independent verification or scientific assessment of ground realities. The Municipal Corporation has mechanically relied upon the classification recorded in decades-old revenue documents without examining whether the property presently exhibits the characteristics of a functional water body. The Municipal Corporation has failed to undertake any hydrological survey, soil testing, depth measurement, water retention capacity assessment, or ecological evaluation that would scientifically



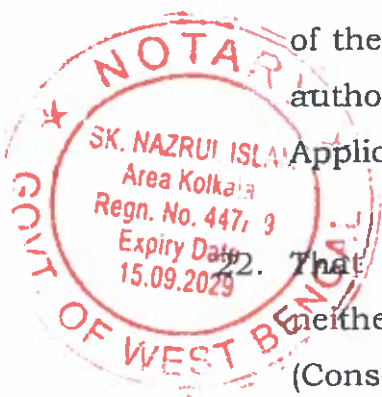
establish whether the property qualifies as a wetland or water body requiring protection.

20. The answering Respondents at the time of hearing orally requested that an inspection be conducted by qualified environmental experts and hydrologists to assess the present condition of the property, but the Municipal Corporation arbitrarily rejected this reasonable request and passed the impugned order based solely on historical revenue classification.

21. That the answering Respondents family are the lawful owners and possessors of the property bearing Dag No. 2242, J.L. No. 2, Mouza – Gopalpur, Block Rajarhat, P.S. – Narayanpur, District – North 24 Parganas, having acquired the same through registered sale deeds executed by the previous owners who possessed clear, valid, and marketable title thereto. The answering Respondents have been in peaceful, continuous, and uninterrupted possession of the said property for several years and have been openly exercising all rights of ownership. The property has been duly mutated in the names of the answering respondents in the revenue records and all applicable taxes and levies have been regularly paid. The title and possession of the answering Respondents have never been questioned by any authority until the present motivated complaint was lodged by the

Applicant's client.

22. That the answering Respondents most respectfully submit that neither the West Bengal Inland Fisheries Act, 1984 nor the Wetlands (Conservation and Management) Rules, 2017 nor any other environmental legislation automatically prohibits all activities on land historically recorded as pukur in revenue documents. The legal framework for protection of water bodies is predicated upon



scientific identification of functional wetlands based on present ecological characteristics including permanence of water, aquatic vegetation, aquatic fauna, contribution to groundwater recharge, and role in flood mitigation. **A piece of land recorded as pukur in historical revenue documents but which has undergone natural transformation and no longer exhibits characteristics of a functional water body cannot be subjected to blanket prohibition without proper scientific assessment.** The answering Respondents submit that they are willing to cooperate with any scientific inquiry or hydrological assessment that this Hon'ble Tribunal may deem fit to order for determining the present ecological status of the property.

23. That the answering Respondents have undertaken limited development activities primarily on a portions of the property, which constitute elevated dry land distinct from the erstwhile pukur portions. The construction has been carried out in an environmentally responsible manner, primarily utilizing only the portion, and without causing any damage to any functional water body or wetland ecosystem. The answering Respondents have obtained necessary permissions from the local Gram Panchayat for construction of the same and have deposited requisite fees and charges.



24. That the allegations contained in the Letter Petition to the effect that the answering Respondents have illegally filled up a functional pond and have caused environmental degradation are wholly misconceived and devoid of factual foundation. The said allegations fail to distinguish between:

- (a) historical revenue classification of land as pukur, and

(b) present ecological condition and functional characteristics of the land.

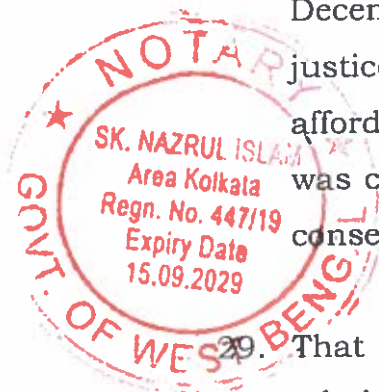
25. The Applicant's client Sri Gautam Majumdar has deliberately conflated these distinct concepts in order to create a false narrative of environmental violation. The truth is that the property in its present condition does not constitute a functional water body, does not hold water permanently or seasonally, does not support aquatic ecosystem, and has been naturally transformed into dry elevated land over several decades through natural geological processes.
26. That the answering Respondents filed a detailed response along with comprehensive documentary evidence including sale deeds, mutation records, revenue certificates, possession certificates, survey maps showing topography and elevation, technical reports on soil characteristics, photographic evidence demonstrating dry condition of the land, and expert opinions on the transformed nature of the property. The answering Respondents specifically requested the Municipal Corporation to conduct a joint inspection with qualified experts including hydrologists, soil scientists, and environmental specialists to scientifically assess the present condition of the property before passing any adverse order. However, the Municipal Corporation, acting in an arbitrary manner, completely disregarded these submissions and mechanically passed an order on 31st December, 2025, based solely on historical revenue classification without any scientific evaluation of present ground realities.
27. That the answering respondents submit that the right to property, though no longer a fundamental right after the Constitution (Forty-



Fourth Amendment) Act, 1978, continues to be a constitutional right protected under Article 300A of the Constitution of India which mandates that no person shall be deprived of his property save by authority of law. The Hon'ble Supreme Court of India has consistently held that any executive action affecting property rights must satisfy the twin requirements of substantive reasonableness and procedural fairness, failing which the same would be liable to be struck down as unconstitutional. The impugned order deprives the answering Respondents of their valuable property rights without following due process of law and without any scientific basis for such deprivation.

28. That the principles of natural justice constitute the bedrock of administrative law and any administrative action affecting civil rights or resulting in civil consequences must be preceded by observance of these principles. The Hon'ble Supreme Court of India in the landmark judgment in the matter of Maneka Gandhi versus Union of India has held that the doctrine of natural justice is an integral component of Article 14 and Article 21 of the Constitution and cannot be excluded except by express statutory provision enacted by the competent legislature. The impugned order dated 31st December, 2025, suffers from gross violation of principles of natural justice inasmuch as no adequate opportunity of hearing was afforded to the answering Respondents and no scientific assessment was conducted before passing an order which has serious adverse consequences upon their property rights and livelihood.

29. That the doctrine of proportionality is an essential facet of administrative law which requires that administrative actions must bear a reasonable nexus to the object sought to be achieved and must not be excessive, disproportionate, or unreasonable in relation



to the circumstances of the case. The impugned order directing complete cessation of all activities and threatening demolition of structures is wholly disproportionate particularly when the property no longer functions as a water body and when the answering respondents have been primarily residing at the elevated portion. Even if there were any concerns regarding the erstwhile pukur portions, the same could have been addressed through specific directions regarding those particular areas rather than imposing blanket prohibition on the entire property.

30. That the answering Respondents submit that environmental authorities must act in a fair, transparent, and accountable manner based on scientific assessment rather than mere historical revenue classifications. Administrative actions in environmental matters must be founded upon scientific evaluation of present ecological characteristics, expert opinion, credible evidence, and proper application of environmental legislation rather than upon unsubstantiated allegations or mechanical reliance on decades-old land records. Principles of natural justice are of paramount importance and any action taken in violation thereof would be liable to be set aside. The answering Respondents submit that the impugned order fails to satisfy any of these essential requirements and deserves to be quashed and set aside by this Hon'ble Tribunal.



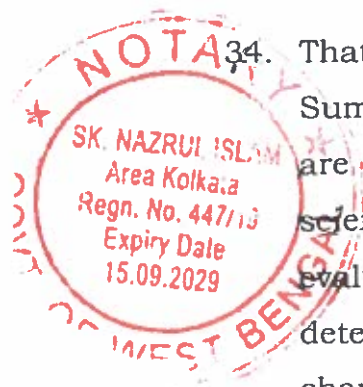
31. That the answering Respondents further submit that the precautionary principle and the principle of sustainable development. These principles do not mandate blanket prohibition of all activities on land merely because of historical classification in revenue records, particularly when the land has undergone natural transformation and no longer exhibits characteristics of a functional water body. The answering Respondents have been exercising their

property rights in a responsible manner primarily on the elevated and naturally filled portions and are willing to cooperate with any scientific assessment or reasonable environmental safeguards that may be prescribed after proper inquiry.

32. That from the afore-mentioned facts, it is clear that the answering Respondents are law-abiding citizens and property owners who have been exercising their lawful rights in a responsible manner. The answering Respondents are fully committed to environmental protection and are not opposed to reasonable environmental regulation based on scientific assessment. The answering Respondents have been victims of a malicious campaign orchestrated by the Applicant's client who seeks to advance his private interests in pending property disputes by misusing the environmental jurisdiction of this Hon'ble Tribunal and by creating false narrative of environmental violation through deliberate misrepresentation of revenue classifications.

33. That I have thoroughly gone through the contents of this counter affidavit and I have fully understood the same and I am competent to file and sign the instant Affidavit before this Hon'ble Tribunal on behalf of the Respondents No. 1 to 3.

34. That the answering Respondents (i.e. Ms. Susanta Dey, Ms. Sumanta Dey, and Ms. Sunita Mondal) state and submit that they are ready and willing to undertake to cooperate fully with any scientific assessment, hydrological survey, or environmental evaluation that this Hon'ble Tribunal may deem fit to order for determining the present ecological status and functional characteristics of the property in question.



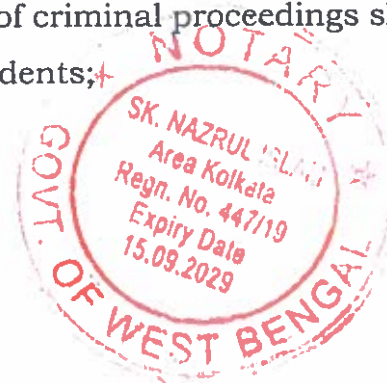
35. In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

(a) dismiss the Letter Petition dated 25th June 2025 filed by the learned counsel for the Applicant on the ground of non-maintainability, lack of locus standi, suppression of material facts, abuse of process of law, and want of merit, with exemplary costs to be paid by the Applicant to the answering Respondents;

(b) quash and set aside the arbitrary, illegal, and ultra vires order dated 31st December, 2025, passed in the hearing dated 13th December 2025 passed by the Respondent No. 9, Bidhan Nagar Municipal Corporation, as being violative of principles of natural justice, principles of administrative law, constitutional provisions, and statutory provisions, and declare the same to be void, inoperative, and of no legal effect whatsoever;

(c) direct the Respondent No. 9, Bidhan Nagar Municipal Corporation, and/or any other appropriate authority to conduct a scientific assessment of the property in question through qualified experts including hydrologists, soil scientists, and environmental specialists to determine the present ecological status, functional characteristics, and classification of the property under applicable environmental legislation;

(d) direct that pending such scientific assessment and final determination, no coercive action including demolition of structures, imposition of penalties, or initiation of criminal proceedings shall be taken against the answering Respondents;



(e) permit the answering Respondents to continue limited development activities on the ^{elevated} ~~danga~~ portions of the property which constitute elevated dry non-agricultural land, subject to such reasonable conditions as this Hon'ble Tribunal may deem fit;

(f) initiate appropriate proceedings against the Applicant and his client Sri Gautam Majumdar for filing false, frivolous, vexatious, and motivated complaints and for abuse of the process of this Hon'ble Tribunal, and impose suitable punitive costs upon them; and/or

(g) pass such other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

36. I state that the statements contained in Paragraphs no. 1 to ³⁵~~29~~ are true to the best of my knowledge and belief, those made in paragraph nos. ^{9/11}~~9/11~~ and ¹⁷~~17~~ are based on records and information provided by the Respondents No. 1 to 3, and paragraph no. ^{34/35}~~34/35~~ is my humble prayer and submissions before this Hon'ble Tribunal.

Prepared in my office
& Identified by

Anamika Pandey
Advocate

Ganmay Mondal

DEPONENT

BEFORE ME

NOTARY PUBLIC

Solely Affirmed and
Declared before me on the
Identification of the Advocate

Notary



SK. Nazrul Islam
Notary, Govt. of W.B.
Govt. No. 447/19
City Civil Court, Calcutta

08 JAN 2026

VERIFICATION

Verified at Kolkata, West Bengal by the deponent above named on this the 8th day of January, 2026, and say that the contents of this affidavit made in paragraph nos. 1 to 3~~6~~ are true to my knowledge information derived from records and documents provided by the Respondents No. 1 to 3, and also contain the humble prayer and submissions which I verily believe to be true and the rest are my respectful submissions before this Hon'ble Tribunal.



DEPONENT



Dt. 20th May, 2014.

To
The BLLRO,
Rajarhat, 24Pgs. (North),
West Bengal.

Sir,

Sub :: Compliant of filling up an existing pond (pukur) under Dag No. 2242, J.L. No. 2, Mouza - Gopalpur, Block - Rajarhat, Police Station - Rajarhat and construction of residential building thereof and also by encroaching of 6 (Six) feet wide common passage attached to the west side of the pond.

It is brought to your kind attention of the facts that the under noted persons have filled up illegally a portion of existing pond (pukur) under the abovementioned Dag No. and constructed residential building on the filled up portion of pond and also by encroaching 6 feet wide common passage attached to the west side of the pond without permission from the appropriate authority.

- 1) Kalipada Ghosh, S/o, Lalit Mohan Ghosh, Kalipark, Gopalpur,
- 2) Sunita Mondal W/o, Taraknath Mondal, Gopalpur, Udachal, 24 Pgs (North)
- 3) Sushanta Dey, S/o, Soumen Nath Dey, Gopalpur, Udachal,
- 4) Sumita Ghosh, W/o, Kajal Ghosh, 21 Roybahadur Road, Behala.
- 5) Sumanta Dey, S/o, Soumendra Dey, Gopalpur, Udachal,
- 6) Soumendra Das Dey, S/o, Shambhu Nath Dey, Gopalpur, Udachal.

It is also understood that the remaining portion of the pond will be filled up shortly for their vested interest jeopardizing the environmental balance.

In this context, it is intimated that the said plot is still recorded as pukur (pond) as per your record, a photocopy of which is enclosed herewith for perusal.

Contd...P/2

==2==

In view of the above facts, it is earnestly requested to please initiate necessary measures to make free the 6 feet wide common passage from illegal encroachment and to demarcate the passage for common use. I will pay the requisite charges as per government rules if required for demarcation of the passage. It is also requested to please keep constant vigil on the remaining portion of pond so that it cannot be filled up for the sake of ecological and environmental balance.

Please acknowledge the same at your end and oblige.

*Thanking you,
Yours faithfully,*



Gautam Majumdar,

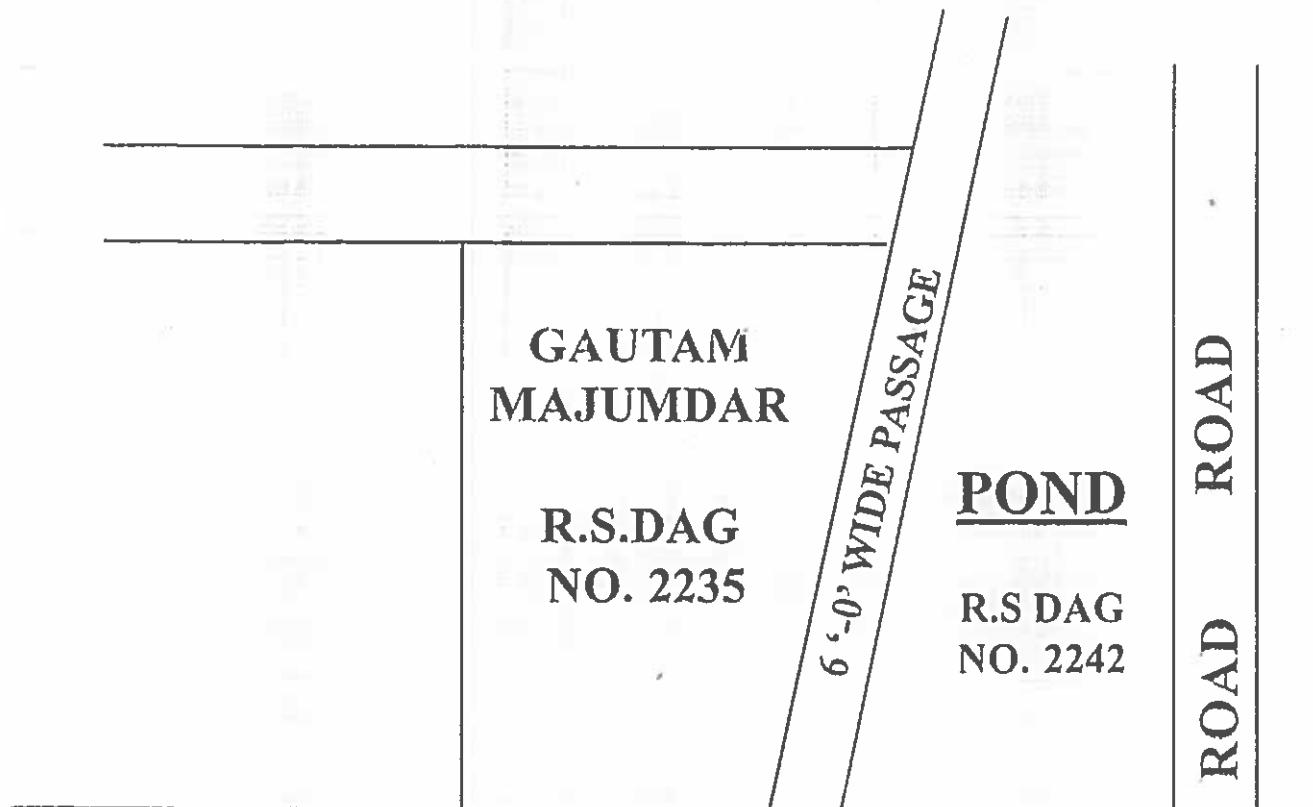
**Dag No. 2235, Kalipark, Udayachal,
P.O. - R/Gopalpur,
Kolkata - 700 136.**

Copy forwarded for information and necessary action please : --

- a) The Chairman of R/Gopalpur Municipality
- b) The Commissioner of Ward No. 6 of R/Gopalpur Municipality
- c) The Officer-in-charge, Airport Police Station
- d) To Kalipada Ghosh, Sunita Mondal, Sushanta Dey, Sumita Ghosh, Sumanta Dey.

**Enclo :: Information of Dag No. 2242, J.L. No. 2, Mouza - Gopalpur, Block -
Rajarhat, police Station - Rajarhat issued by BLLRO, Rajarhat.**

Site plan



UNION BOARD ROAD

**RAJARHAT GOPALPUR
MUNICIPALITY
OFFICE**

- R/2 Colly -

**WBSEDCL**

QUARTERLY ELECTRICITY SPOT BILL

BEWARE OF FRAUDULENT SMS/CALLS:

WBSEDCL never calls or asks through SMS/Whatsapp to contact anyone related to disconnection. Whenever WBSEDCL sends SMS, its sender ID is WBSEDCL-S/P/T. So, please verify that ID.

After allowing addl Rebate, Amt Payable Rs. 712.00
within 12/12/2025 using e-Pay with Zero Transaction Charge

SOMENDRA NATH DEY

NEAR OOPALPUR PANCHAYAT OFFICE PO R/OOPALPUR 24 PDS (N)

GIS P No : LC050700002

GPS : Lat - 22.637908 N, Long - 88.453903 E

Consumer Id: 123092657 Tariff : AKDT-10
Inst No : 8603368 CD (KVA) : 0.42
PRU : ESL050PR SDXRs : 1200.33
Bill Period : Dec '25 - Feb '26
Bill Date : 02/12/25
Meter No : 1P65152545 Pt-1 M.F. : 1

Period	Reading Date	Units (KVAH)
Previous	29/08/25	10964
Present	02/12/25	11109
Adjustment		0
Total Unit		145

Amount Payable(Rupees)

Bill Due Dt	Amt befr Due Dt (With Rebate)	Amt after Due Dt (Without Rebate)	Remark
12/12/2025	245.00	245.00	
13/01/2026	245.00	245.00	
10/02/2026	245.00	245.00	

Special Rebate : -14.50
Total Amt Payable at a time within 12/12/2025 : 721.00
Others Unpaid Bill Amount : 0.00

Total Amount Payable at a time through E-Payment
after allowing 1% Addl Rebate within 12/12/2025 : 712.00

Payment may be made through RTGS/NEFT in your exclusive account
number WB81230926573368 using IFSC code ICIC0000104
(See Details at www.wbsecl.in under 'Payment Modes')

Bill Details

Prk Rent :	30.00	LPSC :	0.00
Arr. Othrs :	0.00		
Elec Duty :	0.00		

Gross Demand : 744.21
* Outstanding Dues : 0.00
* Tax Collection at Source(TCS) : 0.00
Others Unpaid Bill Amount : 0.00
Miscellaneous Adjustment : 0.00
Other Adjustment : -0.45
Outstanding Others : 0.00
* Additional Subsidy : 0.00
* TCS may be added as per under section 206C(1)(b) of IT Act

GSD/Oth-Unpaid Bill as on 20/01/10 Please ignore if already paid
Last Payment Details : Rs. 1875.00 Date : 06/09/2025

MVCA - Monthly Variable Cost Adjustment

FPPCA - Fuel and Power Purchase Cost Adjustment

LPSC - Late Payment Service Charge

Scan this QR Code to pay using any
BHARAT QR enabled Banking App during 04/12/2025 to 12/12/2025



ORIGINAL

C.T.D. 1A Commercial Officer (Dum Dum)

Bill No.

KKR6602413

AOTR(CC)DD VR.No.- 38669 DD146574

20/05/2002 12:25:36 3

NDYT Rs. 2000.00

20/05/2002

LAST Date of Payment

02/06/2002

This bill is to be produced at the time of Payment when receipt will be given in the space provided on the reverse

ALL BILLS PAYABLE IN ADVANCE

Bharat Sanchar Nigam Limited
Calcutta Telephones

NAME & SOMENDRA NATH DEY

INSTN

PO. RAJAGOPALPUR

ADDRESS NR. GOPALPUR P. OFF.

Pin - 743518

To
Deposits for connection under
TELEPHONE SCHEME

NON-DYT (ENL)

RS. P

2000.00

Demand Draft/Pay-order (Cheques for Govt. uses only) should be drawn in favour of:

Accounts Officer, BSNL.

Calcutta Telephones

Payment will be received at:

264 Jessore Road, Calcutta-28

From 10.30 A.M. to 2.30 P.M.

20
00

রসিদ সংখ্যা -

গোপালপুর অর্জুনপুর ১নং গ্রাম পঞ্চায়ত

136

রাজারহাট পঞ্চায়ত সমিতি ★ উঃ ২৪ পরগণা জেলা পরিষদ

অধিক বৎসরে পঞ্চায়ত কর অভিকর এবং কি আদায়ের রসিদ

করদাতার নাম... অর্জুন দে... পিতা/স্বামী... গোপালপুর গ্রাম দে... ঠিকানা

নিজস্ব তালিকার ক্রমিক সংখ্যা (ভূমি ও গৃহ/অভিকর)

কর দাতার অংশ

১২৬১৭

গোপালপুর

যে বাবদ কর/শুল্ক ধার্য হইয়াছে তাহার বিবরণ	বকেয়া সন	মার্চ	হাল সন				মোট	
			মার্চ				টাকা	পয়সা
১। জমি ও ইমারতের উপর কর							১৪	০০
২। বৃত্তি, ব্যবসা বা পেশার উপর কর								
৩। যানবাহন								
৪। অগাছ কি/অভিকর								
অঙ্কে মোট টাকা.....১৪.০০							১৪	০০
কথায় মোট টাকা... চৌদ্দ টাকা মাত্র								

তারিখ

২৮/০৫/১৬

আব্দুল হক

আদায়কারী/কর আদায়ে দায়িত্ব সনাক্ত/পঞ্চায়ত সচিব

(বিঃ দ্রঃ উভয়দিকে কালি আছে এমন কার্ডন ব্যবহার করিতে হইবে)

Receipt Number: 136

GOPALPUR ARJUNPUR NO. 1 GRAM PANCHAYAT

Rajarhat Panchayat Samiti : North 24 Parganas Zilla Parishad

Receipt for Collection of Panchayat Tax, Rates, and Fees for the Current Year

Taxpayer's Name: Swapna De, Wife of Late Ashok De, R/o Gopalpur

Serial Number in the Assessment List: 397 (Land & Building/Property)

Taxpayer's Portion

Description of Tax/Fees Levied	Arrears (Until March)	Current Year (Until March)	Rupees	Paisa
1. Tax on Land and Buildings			14	00
2. Tax on Profession, Trade, or Business				
3. Vehicles				
4. Other Fees/Rates				
Total Amount in Figures			14	00

Total Amount in Words: Fourteen Rupees Only.

Date: 28.01.1986

Sd/- Prahlad Chakraborty

Collector/Member in Charge of Tax Collection/Panchayat Secretary:

NOTE : Carbon paper with ink on both sides must be used.

ORIGINAL

☎ : 2500-6531

Office Of The
Rajarhat-Gopalpur Municipality
RAGHUNATHPUR, KOLKATA-700059

ESTD 1994

Chairman :
Tapash Chatterjee

Vice-Chairman :
Bhupati Sengupta

Ref. No. 17.1/167.156/04

Date 21.12.04



From : Chairman,
Rajarhat-Gopalpur Municipality

To : Sri / Smt. Susanta Dey
Udyachal, P.O. R. Gopalpur
24 Parganas (N)

Ref.

Sub : Issue of Completion / Occupancy Certificate of your building
situated under R. S. Dag No 2242 R. S. Khatian
No 2856 Mouza Gopalpur J L. No
P. S. Air Port Dist. 24 Parganas (N).

Dear Sir / Madam,

Ref. CC/1037/04/05

With reference to your notice of completion dated 15.12.04
I am to inform you that it has been realised in accordance with the certificate of the local councillor that your building has been completed before Panchayet period when there was no proper infrastructure of passing building plans. The completion certificate under the provision of W. B. Building Act - 1993 used to be issued to the buildings those are completed as per sanctioned plan of this Municipality. In this connection this may also be mentioned that I have no objection for providing of necessary civic amenities to your premises by our Municipality or other bodies considering the situation. one storied.

Thanking you.

Yours faithfully,

(Chairman)

Copy to :

- I) S. A. E. (RGM)
- II) Councillor (Ward No 03)

TAPASH CHATTERJEE
Chairman
Rajarhat-Gopalpur Municipality

No. 3322

MISCELLANEOUS RECEIPT

[Vide Rules 105, 121 and 122]

Rajarhat-Gopalpur Municipality

RAGHUNATHPUR * KOLKATA - 700 059

FORM - 39

Received.....Cash.....

Received fromSumanla.....Raj.....

amount of Rupees.....Three hundred thirty.....only.....

on account of.....Road.....Restoration.....charge.....

Dated.....8/4/05.....

R.R.C

Rs.	P.
350	-
350	-

Executive Officer / Authorised Officer

Municipal Water Supply to Household (Road restoration charges) for digging of road for providing water connection

To,
The Municipal Commissioner,
Bidhannagar Municipal Corporation,
Bidhannagar, Kolkata

AND

The Block Land & Land Revenue Officer (BL&LRO),
Rajarhat Block,
North 24 Parganas

DATE: 07.06.2024

Subject: Mass Petition regarding long-term peaceful possession and residence of Smt. Sunita Mondal, Sri Sushanta Dey, Sri Sumanta Dey, Smt. Sumita Ghosh and their family members at Dag No. 2242, Khatiyon No. 4959, 4960, 4961 and 4962

Respected Sir/Madam,

We, the undersigned residents and inhabitants of the locality/neighbourhood, do hereby most respectfully submit this mass petition cum representation letter before your good office to bring to your kind notice certain facts regarding the long-term residence and peaceful possession of certain members of our community at the land bearing Dag Number 2242 under Khatiyon Numbers 4959, 4960, 4961 and 4962, measuring a total area of 12 Katha 2 Chatak.

We wish to humbly bring to your kind notice that Smt. Sunita Mondal, Sri Sushanta Dey, Sri Sumanta Dey and Smt. Sumita Ghosh, along with their respective family members, have been residing continuously and peacefully at the above-mentioned property for the past approximately 40 to 42 years. Lt. Smt Swapna Dey mother of the present land owners, purchased the said property around the year 1981, and since then they have been in continuous and undisputed possession of the same. Prior to their purchase, the erstwhile owners were residing on the said land, and the property has thus been continuously occupied and inhabited for several decades even before the current owners acquired it.

It is pertinent to mention that at the time when the above-named persons purchased the property around 1981, there already existed certain kacha houses and structures on a portion of the land measuring approximately 4 Katha 6 Chatak. These pre-existing structures were already present on the land prior to the purchase by the current owners. Most significantly, we wish to state that this 4 Katha 6 Chatak portion of land had already been naturally filled up and elevated long before the current owners purchased the property. The natural filling and elevation of this portion occurred through natural processes over a period of 60 to 70 years or more, well before 1981.

Neither the current owners nor the erstwhile owners nor any of their family members have ever undertaken any artificial filling or earth-filling activities on this 4 Katha 6 Chatak portion of the property. The land attained its present elevated level purely through natural sedimentation and geological processes over several decades.

During the entire period of their residence, the above-named persons and their families have conducted themselves as law-abiding and responsible citizens, maintaining peaceful possession of the property and cordial relations with all members of the community. They have never been

involved in any dispute or controversy with neighbours or other residents, and no complaint or objection has ever been raised against their residence or possession of the said property.

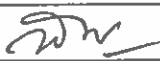
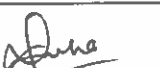
We, the undersigned residents of the same locality, being fully conversant with the facts and circumstances, do hereby certify and confirm that Smt. Sunita Mondal, Sri Sushanta Dey, Sri Sumanta Dey, Smt. Sumita Ghosh and their families have been residing continuously at Dag No. 2242 since around 1981 without any interruption, and that the 4 Katha 6 Chatak portion of land had been naturally filled up decades before their purchase through purely natural processes without any artificial intervention by them or their predecessors.

The purpose of submitting this mass petition is to formally place on record the factual position regarding the long-standing residence and possession of the above-named persons and to clarify the natural character and history of the land in question. In view of the facts stated hereinabove, we humbly pray that your good office may kindly take cognizance of this representation and consider the same as credible evidence of their continuous peaceful residence spanning over four decades.

We shall remain grateful for your kind consideration of this representation.

Thanking you,

Yours faithfully,

SL NO	NAME	EPIC NO.	SIGNATURE	MOBILE NO.
1	Debabrata Chowdhury			9830197877
2	PUSPARANI CHOWDHURY		Puspa Rani chowdhury	9830197877
3	Subrata Chowdhury			9830197877
4	S. Sarkar		S. Sarkar	9088880081
5	Sanjay Ghosh		S. Ghosh	9930748482
6	Sangita Sikdar.		SS.	9874367819
7	SUBRATA BORAL		Subrata Bord.	9830124108
8	Kishore Ghosh		K. Ghosh	6290686770
9	Bikash Ghosh		B. Ghosh	9836328092
10	Arindam Neogi.		A. Neogi.	9748833266
11	Angshuman Guha			9830288143
12	Sanjay Neogi		S. Neogi	8697777160
13	Arindam Neogi		A. Neogi	9163957604

14	RIMAN DAS		Riman Dm	6289063196
15	Somen Das		Dm	9830176198
16	Tapam Chakraborty		TD	9831008766
17	Totam Bhattacharya		TB	8420235724
18	Swapan Kr. Sur		SSur	9874721692
19	Zontan		ZZ	3003040650
20	Dilep Kumar Gey		DG	9831618123

21) Supriyo Boral

22) Rm mm

23) Achintya Adhikary

24) Dwaga Adhikary

25) Ailep Ghosh

TSur 9330036565

hms 7980618124

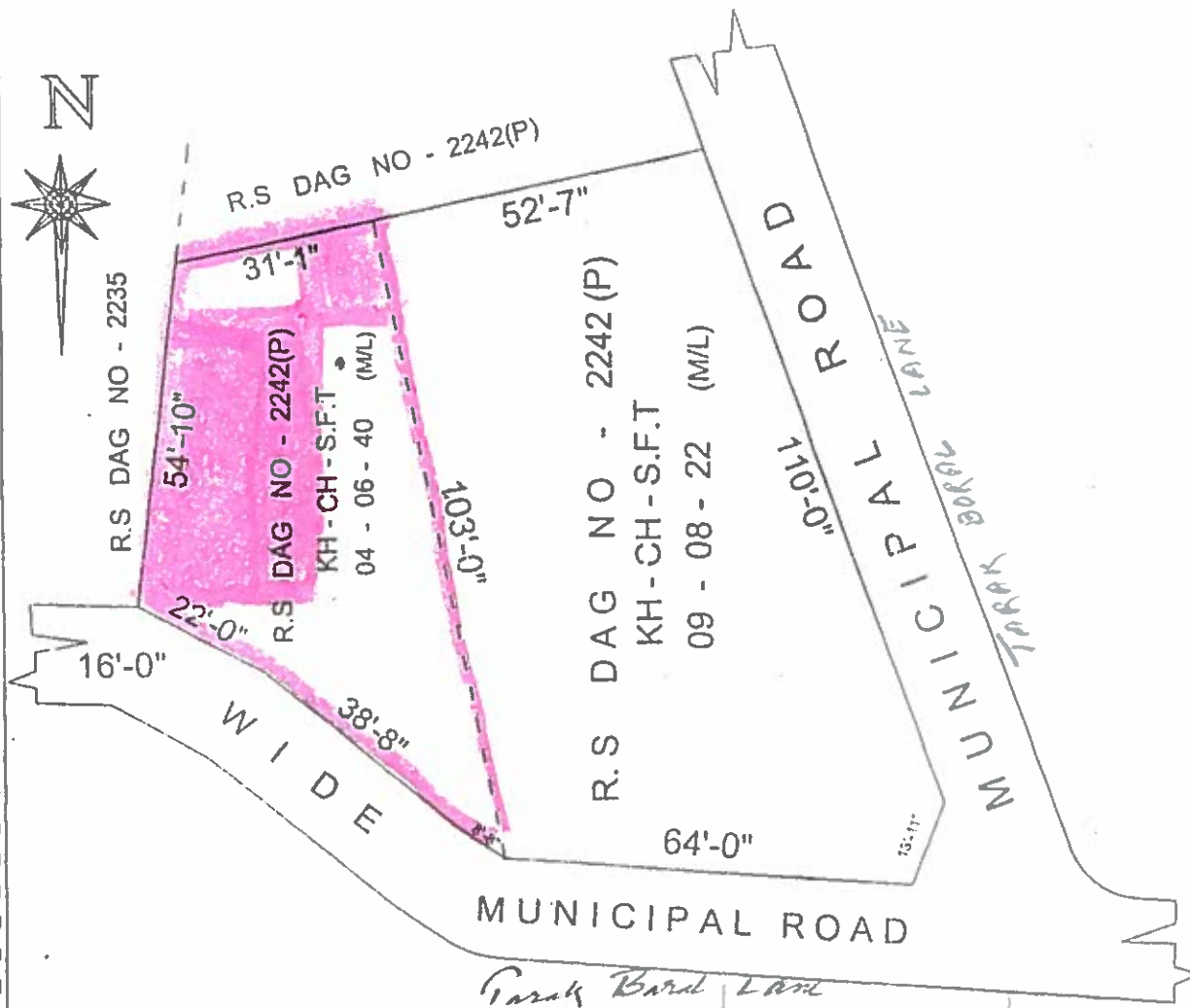
Odhr 7003205151

DAdhikary 6290815945

Ghosh 8420169131

SITE PLAN OF R.S DAG NO - 2242(p), AT MOUZA - GOPALPUR,
J.L NO - 02, R.S NO - 140, P.S - AIRPORT, DIST - 24 PARGANAS
(N), UNDER - RAJARIHAT GOPALPUR MUNICIPALITY.
PURCHASED PLOT SHOWN IN RED BORDER

SCALE - 1" = 20'-0"



COLOUR	R.S DAG NO	OWNER'S NAME	AREA IN			
			DEC.	KH	CH	S.F.T
	2242 (P)	SUNITA MONDAL	05.00	03	00	18
	2242 (P)	SUSHANTA DEY	05.00	03	00	18
	2242 (P)	SUMITA GHOSH	05.00	03	00	18
	2242 (P)	SUMANTA DEY	05.00	03	00	18
	TOTAL		20.00	12	01	27
	TOTAL		23.00	13	15	17

(M/L)
(M/L)
(M/L)
(M/L)
(ASPER RECORD)
(ASPER PHYSICAL)

COPY BY
J. ALI
NARAYANPUR
KOL-136



BIDHANNAGAR MUNICIPAL CORPORATION

HQ-POURA BHAVAN, FD-415A, BIDHANNAGAR, KOLKATA - 700106

Website : www.bmcwbgov.in

BILL FOR PROPERTY TAX / SERVICE CHARGE

Bill Number: BMC/2019-2020/033136

Bill Date: 15/05/2019

Financial Year: 2019-2020

Assessee Name:	SUSANTA DEY	Assessee Number:	2003316536
Holding Address:	6,BLOCK NO-C,56,Gopalpur	Holding No.	56
Billing Address:	6,BLOCK NO-C,56,Gopalpur		

Current Annual Valuation (₹)	Annual Charges					
	Annual Holding Tax (₹)	Arrear Dues upto March 2019 (₹)	Adjustment (₹)	Interest due to Arrear (₹)	Penalty (₹)	Total Payable (₹) (within Due Date)
310	52	0	0	0	0	48

Quarterly Tax Break up *(Rounded off to nearest Rupees)

Holding Tax (₹)	Garbage Tax (₹)	Sewerage Tax (₹)	Water Tax (₹)	Gross Amount (₹)	Quarterly Rebate(5%)(₹)	Net Amount (₹)
13	0	0	0	13	1	12

* For Bank use only : HDFC BANK LTD. A/C- BIDHANNAGAR MUNICIPAL CORPORATION: BIDHNGMCRN

Quarters	Gross Amount(₹)	Arrear Tax (₹)	Quarterly Rebate(₹)	Amount Payable within Due Date(₹)	Amount Payable after Due Date(₹)	Due Date	Bank Seal
1st (Apr-Jun)	13	0	1	12	13	31/07/2019	
2nd (Jul-Sep)	13	0	1	12	13	30/09/2019	
3rd (Oct-Dec)	13	0	1	12	13	31/12/2019	
4th (Jan-Mar)	13	0	1	12	13	31/03/2020	

Generated On: 16/5/2019 09:59:06 AM

* Please pay your Property Tax / Service Charge at any HDFC Bank (from 11AM - 3PM of working day) located under Bidhannagar Municipal Corporation Area and Borough Offices (BOROUGH- I,II & III- FOR RAJARHAT AREA ASSESSEE ONLY)

The above tax and arrear calculated based on the data available from 2013-14 to 2018-19. Dues, If any found in subsequent period will be recoverable from assessee.

JOINT MUNICIPAL COMMISSIONER



BIDHANNAGAR MUNICIPAL CORPORATION

HQ-POURA BHAVAN, FD-415A, BIDHANNAGAR, KOLKATA - 700106

Website : www.bmcwb.gov.in

BILL FOR PROPERTY TAX / SERVICE CHARGE

Bill Number: BMC/2025-2026/039215

Bill Date: 21/04/2025

Financial Year: 2025-2026

Assessee Name:	SUSANTA DEY	Assessee Number:	2003316536
Holding Address:	6,BLOCK NO-C,56,Gopalpur	Holding No.	56
Billing Address:	6,BLOCK NO-C,56,Gopalpur		

Current Annual Valuation (₹)	Charges						Total Payable (₹) (within Due Date)
	Annual Holding Tax (₹)	Arrear Dues upto March 2025 (₹)	Adjustment (₹)	Interest due to Arrear (₹)	Penalty (₹)		
310	52	184	0	18	18		276

Quarterly Tax Break up *(Rounded off to nearest Rupees)

Holding Tax (₹)	Garbage Tax (₹)	Sewerage Tax (₹)	Water Tax (₹)	Gross Amount (₹)	Quarterly Rebate(5%)(₹)	Net Amount (₹)
13	1	-	0	15	1	14

* For Bank use only : HDFC BANK LTD. A/C- BIDHANNAGAR MUNICIPAL CORPORATION: BIDHNGMCRN

Quarters	Gross Amount(₹)	Arrear Tax(₹) (Interest + Para ly)	Quarterly Rebate(₹)	Amount Payable within Due Date(₹)	Amount Payable after Due Date(₹)	Due Date	Bank Seal
1st (Apr-Jun)	15	220	1	234	235	30/06/2025	PAID 114181014792
2nd (Jul-Sep)	15	0	1	14	15	30/09/2025	PAID 114181014792
3rd (Oct-Dec)	15	0	1	14	15	31/12/2025	PAID 114181014792
4th (Jan-Mar)	15	0	1	14	15	31/03/2026	PAID 114181014792

Generated On: 26/12/2025 10:12:57 AM

* Please pay your Property Tax / Service Charge at any HDFC Bank (from 11AM - 3PM of all working day) located under Bidhannagar Municipal Corporation Area and Borough Offices (BOROUGH- I, II & III- FOR RAJARHAT AREA ASSESSEE ONLY)

The above tax and arrear calculated based on the data available upto 2024-25. Dues, if any found in subsequent stage will be recovered from assessee. Intermediate changes, if any in Annual Valuation and Annual Property tax will be reflected in next Property tax bill.

JOINT MUNICIPAL COMMISSIONER

CHALLAN : 4th Qtr 2025-2026		Particulars	Amount (₹)	Cheque No.	Signature
Assessee Number	2003316536	Tax(₹)		Cheque Date	
Mobile No.	9038380604	Total(₹)		Drawn on	
Email		Amount in Words		Ledger/Voucher No.	BMC-PT/25-26/0156860
Date of Deposit				A/C No. (BMC)	BIDHNGMCRN

CHALLAN : 3rd Qtr 2025-2026		Particulars	Amount (₹)	Cheque No.	Signature
Assessee Number	2003316536	Tax(₹)		Cheque Date	
Mobile No.	9038380604	Total(₹)		Drawn on	
Email		Amount in Words		Ledger/Voucher No.	BMC-PT/25-26/0156859
Date of Deposit				A/C No. (BMC)	BIDHNGMCRN

CHALLAN : 2nd Qtr 2025-2026		Particulars	Amount (₹)	Cheque No.	Signature
Assessee Number	2003316536	Tax(₹)		Cheque Date	
Mobile No.	9038380604	Total(₹)		Drawn on	
Email		Amount in Words		Ledger/Voucher No.	BMC-PT/25-26/0156858
Date of Deposit				A/C No. (BMC)	BIDHNGMCRN

CHALLAN : 1st Qtr 2025-2026		Particulars	Amount (₹)	Cheque No.	Signature
Assessee Number	2003316536	Tax(₹)		Cheque Date	
Mobile No.	9038380604	Total(₹)		Drawn on	
Email		Amount in Words		Ledger/Voucher No.	BMC-PT/25-26/0156857
Date of Deposit				A/C No. (BMC)	BIDHNGMCRN

নং- উত্তর ২৪ পরগণা খতিয়ান নং- ৪১৬২

[১৫০৭০০২]



মৌজা- গোপালপুর

জে.এল.নং- ২

থানা- রাজারহাট

(১) রাজস্ব- ৪.০০ টাকা

(২) জমির পরিমাণ(এ)- ০.০৭

(৩) মোট দাগের সংখ্যা- ২

	(৪) অগ্রস্বত্বের দখলদারের বিবরণ	(৫) স্বর	(৬) মন্তব্য
নাম-	সুমন্ত দে	মায়ত	
পিতা-	সৌমেন্দ্র দে		
ঠিকানা-	গোপালপুর, উদয়চল		

(৭) অগ্রস্বত্বের নিজ দখলীয় জমি

দাগ নং	জমির প্রেনী	মন্তব্য	দাগের মোট পরিমাণ(এ)	দাগের মধ্যে অগ্রস্বত্বের অংশ	দাগের মধ্যে অগ্রস্বত্বের জমির অংশের পরিমাণ
					একর হেক্টর
২২৪১	ডাঙ্গা		০.৩০	০.০২৭৮	০.০২
২২৪২	পুকুর		০.৩০	০.১৬৬৭	০.০৫
মোট দাগের সংখ্যা- দুই মাত্র					০.০৭



Fees Received : Application Fee : Rs. 10, Authentication Fee : Rs. 10 x 1, Total fee : Rs. 20 ,Copy No.:16308

District : North 24 Parganas		Khatian No. 4962		[1507002]	
Mouza – Gopalpur		J.L. No. 2		P.S. Rajarhat	
1. Tax – Rs. 4.00					
2. Area of the Land – 0.07 Acre			3. Total Dag No. 2		
4. Description of the Possessor				5. Right	6. Remarks
Name	Sumanta De			Raiyat	
Father	Soumendra Dey				
Address	Gopalpur, Udayachal				
7. Description of the Possessor					

Plot no.	Nature of land	Remarks	Total land in Acre.	Share of present Raiyat	Share of the land of the Raiyat	
					Acre	Hector
2241	Danga		0.30	0.0278	0.02	
2242	Pukur		0.30	0.1667	0.05	
Total Dag					0.07	

Fees Received : Application Fee : Rs.10, Authentication Fee : Rs. 10 x 1, Total fee : Rs.20, Copy No. 16308

৭৭- উত্তর ২৪ পরগণা খতিয়ান নং- ৪৯৬১

[১৫০৭০০২]

মৌজা- গোপালপুর

জে.এল.নং- ২

থানা- রাজারহাট



(১) মাজয়- ৪.০০ টাকা

(২) জমির পরিমান(এ)- ০.০৬

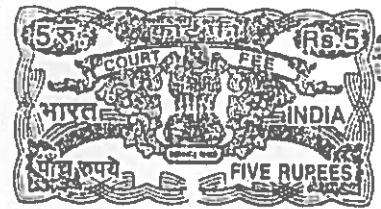
(৩) মোট দাগের সংখ্যা- ২

	(৪) অত্রস্থানের দখলকারের বিবরণ	(৫) স্বত্ব	(৬) মন্তব্য
নাম-	সুমিতা ঘোষ	মায়াজ	
স্বামী-	কাজল		
ঠিকানা-	২১, রামবাহাদুর রোড, বেহালা		



(৭) অত্রস্থানের নিজ দখলীয় জমি

দাগ নং	জমির প্রেনী	মন্তব্য	দাগের মোট পরিমান(এ)	দাগের মধ্যে অত্রস্থানের অংশ	দাগের মধ্যে অত্রস্থানের জমির অংশের পরিমান
					একর হেক্টর
২২৪১	ডাঙ্গা		০.৩০	০.০২৭৭	০.০১
২২৪২	পুকুর		০.৩০	০.১৬৬৮	০.০৫
মোট দাগের সংখ্যা- দুই মাত্র					০.০৬



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Authorised U/S 76 of the Indian
Evidence Act, 1930



Fees Received : Application Fee : Rs. 10, Authentication Fee : Rs. 10 x 1, Total fee : Rs. 20 , Copy No.:16306

District : North 24 Parganas		Khatian No. 4961	[1507002]
Mouza – Gopalpur		J.L. No. 2	P.S. Rajarhat
1. Tax – Rs. 4.00			
2. Area of the Land – 0.06 Acre		3. Total Dag No. 2	
4. Description of the Possessor		5. Right	6. Remarks
Name	Sumita Ghosh	Raiyat	
Father	Kajal		
Address	21, Roybahadur Road, Behala		
7. Description of the Possessor			

Plot no.	Nature of land	Remarks	Total land in Acre.	Share of present Raiyat	Share of the land of the Raiyat	
					Acre	Hector
2241	Danga		0.30	0.0277	0.01	
2242	Pukur		0.30	0.1667	0.05	
Total Dag					0.06	

Fees Received : Application Fee : Rs.10, Authentication Fee : Rs. 10 x 1, Total fee : Rs.20, Copy No. 16306

নং- উত্তর ২৪ পরগণা খতিয়ান নং- ৪৯৬০

[১৫০৭০০২]

মৌজা- গোশালপুর

জে.এল.নং- ২

থানা- রাজারহাট



(১) রাজস্ব- ৪.০০ টাকা

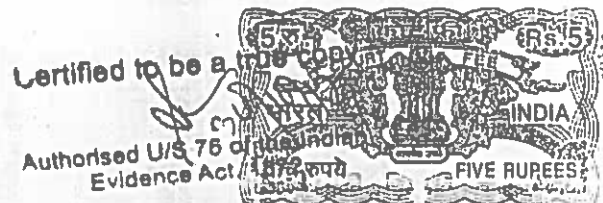
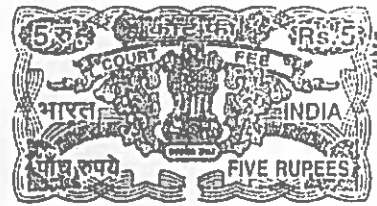
(২) জমির পরিমাণ(এ)- ০.০৭

(৩) মোট দাগের সংখ্যা- ২

	(৪) অত্রস্বত্বের দখলকারের বিবরণ	(৫) যত্ন	(৬) মন্তব্য
নাম-	সুশান্ত দে	মায়ত	
পিতা-	মৌলেন নাথ দে		
ঠিকানা-	গোশালপুর, উদয়চল		

(৭) অত্রস্বত্বের নিজ দখলীয় জমি

দাগ নং	জমির শ্রেণী	মন্তব্য	দাগের মোট পরিমাণ(এ)	দাগের মধ্যে অত্রস্বত্বের অংশ	দাগের মধ্যে অত্রস্বত্বের জমির অংশের পরিমাণ একর হেক্টর
২২৪১	ডাঙ্গা		০.৩০	০.০২৭৯	০.০২
২২৪২	পুকুর		০.৩০	০.১৬৬৬	০.০৫
মোট দাগের সংখ্যা- দুই মাত্র					০.০৭



Fees Received : Application Fee : Rs. 10, Authentication Fee : Rs. 10 x 1, Total fee : Rs. 20 ,Copy No.:16305

District : North 24 Parganas		Khatian No. 4960	[1507002]
Mouza – Gopalpur		J.L. No. 2	P.S. Rajarhat
1. Tax – Rs. 4.00			
2. Area of the Land – 0.07 Acre		3. Total Dag No. 2	
4. Description of the Possessor		5. Right	6. Remarks
Name	Susanta De	Raiyat	
Father	Soumendra Nath Dey		
Address	Gopalpur, Udayachal		
7. Description of the Possessor			

Plot no.	Nature of land	Remarks	Total land in Acre.	Share of present Raiyat	Share of the land of the Raiyat	
					Acre	Hector
2241	Danga		0.30	0.0279	0.02	
2242	Pukur		0.30	0.1667	0.05	
Total Dag					0.07	

Fees Received : Application Fee : Rs.10, Authentication Fee : Rs. 10 x 1, Total fee : Rs.20, Copy No. 16305

উত্তর ২৪ পরগনা খতিয়ান নং- ৪৯৫১ [১৫০৭০০২]
 মোজা- গোপালপুর জে.এল.নং- ২ থানা- রাজারহাট



(১) রাজস্ব- ৪.০০ টাকা

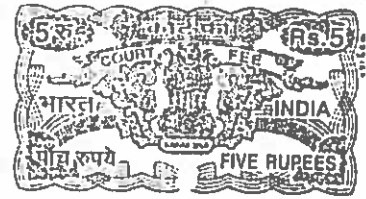
(২) জমির পরিমাণ(এ)- ০.০৭

(৩) মোট দাগের সংখ্যা- ২

	(৪) অগ্রস্বের দখলকারের বিবরণ	(৫) স্বত্ব	(৬) মন্তব্য
নাম-	সুনীতা মন্ডল	রায়ত	
পিতা-	ভারকনাথ		
ঠিকানা-	গোপালপুর, উদয়চল, উঃ ২৪ পরগনা		

(৭) অগ্রস্বের নিজ দখলীয় জমি

দাগ নং	জমির প্রেনী	মন্তব্য	দাগের মোট পরিমাণ(এ)	দাগের মধ্যে অগ্রস্বের অংশ	দাগের মধ্যে অগ্রস্বের জমির অংশের পরিমাণ	একর	হেক্টর
২২৪১	ডাঙ্গা		০.৩০	০.০২৭৮	০.০২		
২২৪২	গুরু		০.৩০	০.১৬৬৭	০.০৫		
মোট দাগের সংখ্যা- দুই মাত্র						০.০৭	



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 Authorised U/S 76 of the Indian
 Evidence Act, 1872

Fees Received : Application Fee : Rs. 10, Authentication Fee : Rs. 10 x 1, Total fee : Rs 20 Copy No: 16304

District : North 24 Parganas		Khatian No. 4969		[1507002]	
Mouza – Gopalpur		J.L. No. 2		P.S. Rajarhat	
1. Tax – Rs. 4.00					
2. Area of the Land – 0.07 Acre			3. Total Dag No. 2		
4. Description of the Possessor				5. Right	6. Remarks
Name	Sunita Mondal			Raiyat	
Father	Taraknath				
Address	Gopalpur, Udayachal, North 24 pgs.				
7. Description of the Possessor					

Plot no.	Nature of land	Remarks	Total land in Acre.	Share of present Raiyat	Share of the land of the Raiyat	
					Acre	Hector
2241	Danga		0.30	0.0278	0.02	
2242	Pukur		0.30	0.1667	0.05	
Total Dag					0.07	

Fees Received : Application Fee : Rs.10, Authentication Fee : Rs. 10 x 1, Total fee : Rs.20, Copy No. 16304

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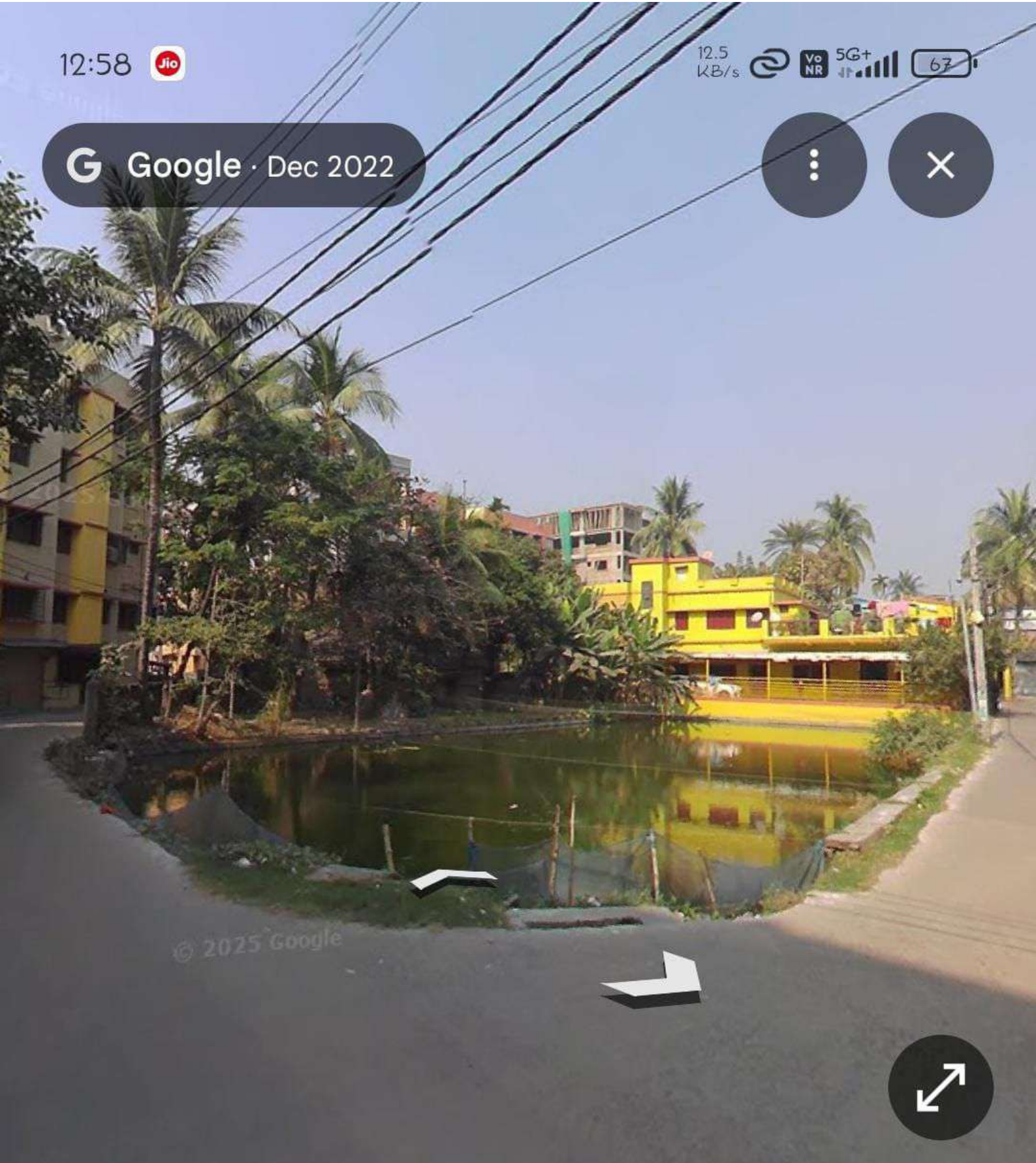
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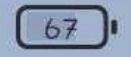


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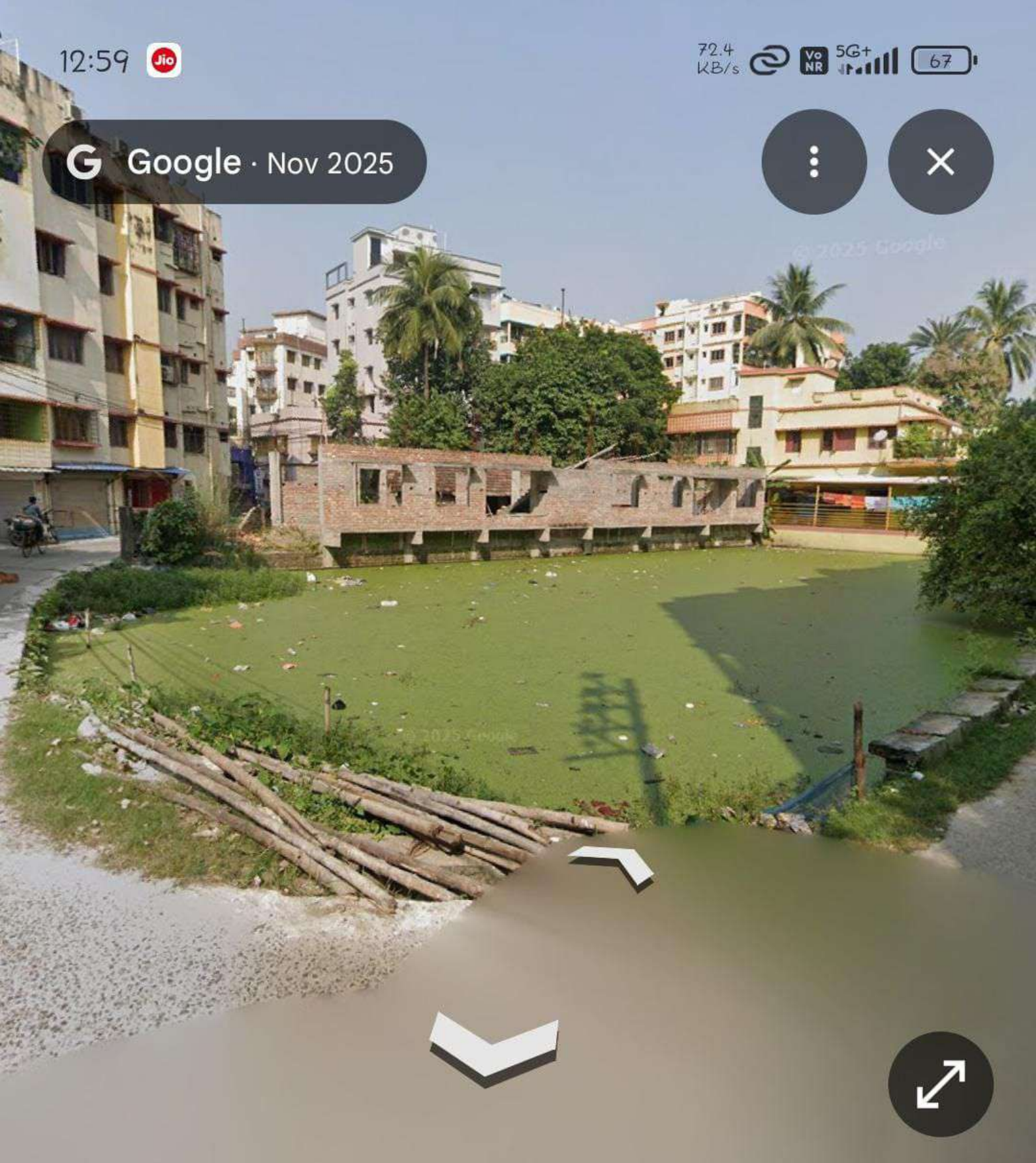
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-R/4 Colly-
Tel: 2334-0014
Fax: 2358-4235

Bidhannagar Municipal Corporation

Poura Bhawan, FD-415A, Sector III, Salt Lake, Kolkata - 700106

Memo No. 4880 /BMC/GS/2025

Date: 04.12.2025

To,
1. All Owner(s), Occupier(s) & Developer(s) of
Dag No-2242, J.N. No-2, Mouza-Gopalpur,
Block-Rajarhat, P.S-Narayanpur,
Kolkata-700136, Ward No-04.
2. Susanta Dey,
3. Sumanta Dey,
4. Sunita Mondal,
Turak Borai Lane, Udayachal,
P.O. Gopalpur, P.S.- Narayanpur
Kolkata-700136
Mobile No-8420603815

5. Goutam Majumder,
Kali Park, Udayachal,
P.O-Rajarhat Gopalpur, P.S-Narayanpur,
Kolkata-700136.

Ref: Original Application No-141/2025/EZ in connection with Anil Kumar Arya Vs
The State of West Bengal.

Sub: Hearing in connection with the alleged "Illegal filling of Waterbody" carried out
at the location in Plot No- Dag No-2242, J.N. No-2, Mouza-Gopalpur, Block-
Rajarhat, P.S-Narayanpur, Kolkata-700136 Ward No-04 under Bidhannagar
Municipal Corporation.

With reference to the above and in connection with alleged "Illegal filling of Waterbody" carried out at the location in
Plot No- Dag No-2242, J.N. No-2, Mouza-Gopalpur, Block-Rajarhat, P.S-Narayanpur, Kolkata-700136 Ward No-04
under Bidhannagar Municipal Corporation, a hearing will be held on the 13/12/2025 at 02:20 p.m. in the chamber of the
Commissioner, Bidhannagar Municipal Corporation, Poura Bhawan, 4th floor, FD-415A, Sector-III, Salt lake City, Kolkata-
700106.

You are requested to remain present in the aforesaid hearing with relevant documents related to the
aforementioned matter.

(Signature)
Senior Law Officer
Bidhannagar Municipal Corporation
Date: 04/12/25

Memo No- /BMC/GS/2025
Copy forwarded for information to:

1. MJIC (LAW), Bidhannagar Municipal Corporation.
2. Joint Municipal Commissioner, Bidhannagar Municipal Corporation.
3. Chief Engineer, Bidhannagar Municipal Corporation.
4. The Block Land & Land Reforms Officer, Rajarhat Block, Noth 24 Pargannas. (With a request to be present at the time of hearing or to send a representative).
5. Executive Engineer (B/P), Bidhannagar Municipal Corporation.
6. Executive Engineer (Demolition), Bidhannagar Municipal Corporation.
7. Sri Nitya Gopal Giri (A/E), Bidhannagar Municipal Corporation (To be present at the time of hearing).
8. Sri Nirmalendu Sen, (Surveyor), Bidhannagar Municipal Corporation (To be present at the time of hearing).
9. Assistant Engineer (Dorough-I), Bidhannagar Municipal Corporation (To be present at the time of hearing).
10. PA to Hon'ble Mayor, Bidhannagar Municipal Corporation.
11. PA to Commissioner, Bidhannagar Municipal Corporation.
12. Anil Kumar Arya, 48/1, Hari Mohan Dutta Road, Dum Dum, Kolkata-700028.

Senior Law Officer
Bidhannagar Municipal Corporation

Government of West Bengal
Office of the Block Land & Land Reforms Officer,
Rajarhat, North 24 Pgs.

Memo No. 1278 /BL&LRO/RHT/2025

Date :15.12.2025

To

- 1) Kalipada Ghosh
S/O. – Lalit Mohan Ghosh
Gopalpur
- 2) Sunita Mondal
W/O. – Taraknath
Gopalpur
- 3) Sushanta Dey
S/O. – Soumendra Nath Dey
Gopalpur
- 4) Sumanta Dey
S/O. – Soumendra Dey
Gopalpur

Sub: Show Cause Notice u/s 4C(5) of WBLR Act, 1955 in respect of unauthorized conversion of land

After receiving a complain from Bidhannagar Municipal Corporation vide Memo no. 4880/1(12)/BMC/GS/2025 dtd. 04.12.2025 & prima facie reporting from the joint inspection of Revenue Inspector of the concerned G.P. alongwith Asst. Engineer and Surveyor of Bidhannagar Municipal Corporation, it appears that You are involved in committing offence to effect alteration in the character or mode of use of land of some portion of the below mentioned plot Plot No. 2242, classified as 'pukur' with total area 0.30 acre under Mouza- Gopalpur, J.L. No.-02 by illegal filling of water body by constructing residential house and under construction building over this plot.

Hence, you are asked either to produce conversion certificate issued from the competent authority or to stop the said activity immediately and restored the said land to its previous position within Seven (07) days from the date of receiving of this letter, otherwise action will be taken against you as per law.

Block Land & Land Reforms Officer,
Rajarhat, North 24 Parganas
 Assistant Director

& **Date :15.12.2025**

Block Land & Land Reforms Officer
Rajarhat, North 24 Parganas

Memo No.

/BL&LRO/RHT/2025

Copy to :

1. The A.D.M.& D.L.&L.R.O., North 24 Parganas for information
2. The Senior Law Officer, Bidhannagar Municipal Corporation

Block Land & Land Reforms Officer,
Rajarhat, North 24 Parganas

Tel: 2334-0314
Fax: 2358-4235

Bidhannagar Municipal Corporation

Poura Bhawan, FD-415A, Sector III, Salt Lake, Kolkata – 700106

Memo No. /BMC/GS/2025

Date:

To,
1. All Owner(s), Occupier(s) & Developer(s) of
Dag No-2242, J.N. No-2, Mouza-Gopalpur,
Block-Rajarhat, P.S.-Narayanpur,
Kolkata-700136, Ward No-04.
2. Susanta Dey,
3. Sumanta Dey,
4. Sunita Mondal,
Tarak Borai Lane, Udayachal,
P.O. Gopalpur, P.S.- Narayanpur,
Kolkata-700136.
Mobile No-8420603815.

Ref:- Unauthorized construction & illegal filling up of Waterbody carried out at the location in Plot No- Dag No-2242, J.L. No-2, Mouza-Gopalpur, Block-Rajarhat, P.S.-Narayanpur, Kolkata-700136, Ward No-04 under Bidhannagar Municipal Corporation.

Sub:- Reasoned Order Vide No-632/EMC/LAW/NGT/POND/2025 dated-29/12/2025 on the basis of complaint and hearing was conducted on -13/12/2025.

On the basis of complaint received at Bidhannagar Municipal Corporation, hearing was held on-13/12/2025 in the chamber of the Commissioner, Bidhannagar Municipal Corporation, Poura Bhawan, 4th Floor, FD-415A, Sector-III, Salt lake City, Kolkata-700106; a copy of the Reasoned Order Vide No-632/BMC/LAW/NGT/POND/2025 dated-29/12/2025 passed, is enclosed herewith.

You are requested to take necessary action from your end.


Senior Law Officer
Bidhannagar Municipal Corporation
31/12/25

Encl: As stated above.

Memo No- /BMC/GS/2025

Date:

Copy forwarded for information to:

1. MMIC (LAW), Bidhannagar Municipal Corporation.
2. Joint Municipal Commissioner, Bidhannagar Municipal Corporation.
3. Chief Engineer, Bidhannagar Municipal Corporation.
4. The Block Land & Land Records Officer, Rajarhat Block, Noth 24 Parganas.
5. Executive Engineer (B/P), Bidhannagar Municipal Corporation.
6. Executive Engineer (Illegal Construction), Bidhannagar Municipal Corporation.
7. PA to Hon'ble Mayor, Bidhannagar Municipal Corporation.
8. PA to Commissioner, Bidhannagar Municipal Corporation.
9. Anil Kumar Arya, 48/1, Hari Mohan Dutta Road, Dum Dum, Kolkata-700028.
10. Goutam Majumder, Kali Park, Udyachal, P.O.-Rajarhat Gopalpur, P.S.-Narayanpur, Kolkata-700136.

Senior Law Officer
Bidhannagar Municipal Corporation



Bidhannagar Municipal Corporation
Poura Bhawan, FD-415A, Sector III, Salt Lake, Kolkata – 700106

Order No- 632 /BMC/LAW/NGT/POND/2025

Date:- 21/12/2025

ORDER

The instant proceeding is drawn upon receipt of several complaints of illegal filling up of water body at Dag No-2242, J.L No-02, Mouza-Gopalpur, Block-Rajarhat Gopalpur, P.S-Narayanpur, Kolkata-700136, Ward No-04 under Bidhannagar Municipal Corporation received from the Ld Advocate Mr Anil Kumar Arya.

On the basis of the complaints, one physical inspection on 21.11.2025 by the officials of the Corporation was done at Dag No-2242, J.L No-02, Mouza-Gopalpur, Block-Rajarhat Gopalpur, P.S-Narayanpur, Kolkata-700136 and Ward No-04 under Bidhannagar Municipal Corporation. At the time of inspection, it was observed- **“a house building is under construction along the side of the pond.”**

Thereafter, another joint physical inspection with the officials of the BL&LRO, Rajarhat was arranged on 28.11.2025 at the time of the physical inspection, it was observed by the officials of the BL&LRO, Rajarhat that:-

- i) As per LR ROR, it is found that LR plot no 2242 of Mouza-Gopalpur, J.L No-02 is classified as 'PUKUR' with area 0.30 acre.
- ii) From enquiry it is found that about 0.15 acres out of total 0.30 acres of land remained as 'PUKUR' & the rest 0.15 acres land occupied by the raiyats by constructing residential house and under construction building.
- iii) It is also to be mentioned that, the said rayats failed to produce any conversion certificate for such conversion in this regard.

The observations at the time of physical inspection by the officials of the Bidhannagar Municipal Corporation are that:-

- i) An old tile shaded brick structure is existing & the owners are living there, and
- ii) One partly construction of a residential house building up to lintel height is existing were noticed.

Prior to that, a Stop Work notice vide Memo No-BMC/BPN/2025/IC/994 Dated-22.11.2025 had been issued to the owners/occupiers of the alleged unauthorized structure situated at the subject plot of land. Thereafter, a notice of hearing vide Memo No-4880/BMC/GS/2025 Dated-04.12.2025 was issued to the occupiers/owners of the subject plot.

At the time of hearing on 13.12.2025, the owners/occupiers of the subject plot were represented by Sri Susanta Dey and Sri Tanmoy Mondal S/o- Sunita Mondal who submitted some documents relating to photocopies of receipt of Panchayat tax,



Bidhannagar Municipal Corporation
Poura Bhawan, FD-415A, Sector III, Salt Lake, Kolkata – 700106

Completion Certificate vide no-CC/1037/04/05 dated-15.12.2004, Property tax of Bidhannagar Municipal Corporation, three copies of Parcha of Dag No-2242 recorded as "PUKUR" and an Electric Bill.

On being questioned at the time of hearing, with respect to the structure which is being erected at the site in question, any sanctioned building plan has been obtained from any appropriate authority or not, the attendees could not give any satisfactory reply. The structure at the site in question has been erected without any sanctioned building plan issued by any authority and the site in question is recorded as "PUKUR".

The submitted documents(at the time of hearing) have been verified and it has been found that the R.S Dag no-2242 is recorded as 'PUKUR' and owners/occupiers of the subject plot in question have erected the alleged unauthorized construction illegally filling up a portion of a pond.

Under the above facts and circumstances, it appears that an unauthorized structure has been erected by the owners/occupiers in a water-body as also revealed in the joint physical inspection conducted by the officials of the BL&LRO and this Corporation.

It also appears that the erection of such structure without obtaining any valid sanctioned building plan from the Corporation is a gross violation of the provisions of the West Bengal Municipal Corporation Act-2006 as well as West Bengal Municipal Building Rules, 2007.

It also appears that the plot of land on which the structure was erected is recorded as "PUKUR" for which no conversion from any appropriate authority was obtained prior to such construction. It is a settled principle of law that without any conversion of the character/classification of land from 'PUKUR' to 'BASTU' from appropriate authority, no one can carry out any construction work.

The undersigned being the Competent Authority under the West Bengal Inland Fisheries Act, 1984 and Municipal Commissioner of the Bidhannagar Municipal Corporation, governed under the West Bengal Municipal Corporation Act, 2006, hereby directs the occupiers/owners of the site in question as follows:-

- (1) **'STOP ORDER'** against your construction at the subject plot of Dag No-2242, J.L No-02, Mouza-Gopalpur, Block-Rajarhat Gopalpur, P.S-Narayanpur, Kolkata-700136 and Ward No-04 under Bidhannagar Municipal Corporation.
- (2) **'TO DEMOLISH'** the unauthorized structure erected on the subject plot of Dag No-2242, J.L No-02, Mouza-Gopalpur, Block-Rajarhat Gopalpur, P.S-Narayanpur, Kolkata-700136, Ward No-04 under Bidhannagar Municipal Corporation without any prior approval from the Corporation and without any sanctioned building plan within 4 (four) weeks from the receipt of this order failing which this Corporation will be compelled to take appropriate steps without any further reference as per provisions



Bidhannagar Municipal Corporation
Poura Bhawan, FD-415A, Sector III, Salt Lake, Kolkata – 700106

of relevant rules and Acts to demolish the unauthorized structure and recover the expenses of such demolition from the occupiers/owners as per provisions of West Bengal Municipal Corporation Act, 2006.

- (3) 'TO RESTORE' the plot of Dag No-2242 to its original character, of 'PUKUR' after such demolition within a subsequent period of 4(four) weeks thereafter failing which this Corporation will be compelled to take appropriate steps without any further reference as per provisions of the West Bengal Inland Fisheries Act, 1984.
- (4) Failing to restore the site in question to its original character, the Corporation will be compelled to take appropriate steps and recover the expenses of such restoration from the occupiers/owners under the prevalent laws.
- (5) The Executive Engineer (Illegal Construction) is hereby requested to do the needful to lodge an FIR against unauthorized construction being carried out at the time of the site in question without any sanctioned building plan and prior approval from this authority as per provision under West Bengal Municipal Corporation Act, 2006.
- (6) Since this unauthorized construction has been erected on the 'PUKUR' is in clear violation of the provisions as contained under section 17A of the West Bengal Inland Fisheries Act, 1984 and relevant provisions of West Bengal Land Reforms Act, 1955; all charges(s) be specifically incorporated in the same FIR.

All concerned are to be informed accordingly.

[Signature]
29.12.2015.

Commissioner
Bidhannagar Municipal Corporation



GENERAL POWER OF ATTORNEY

KNOW ALL MEN BY THESE PRESENTS that I, **1. SMT. SUNITA MONDAL**, wife of Late Tarak Nath Mondal aged about 55 years, by occupation - Housewife, **2. SRI SUSHANTA DEY**, son of Somendranath Dey, aged about- 51 years, by occupation- Service **3. SRI SUMANTA DEY**, son of - Somendranath Dey, aged about 45 years by occupation- Service, all residing at Udayachal, Tarak Boral Lane, P.S. Narayanpur P.O. Rajarhat Gopalpur, Kolkata- 700136 do hereby SEND GREETINGS on **20th Day of November, 2025** to all to whomsoever may come.



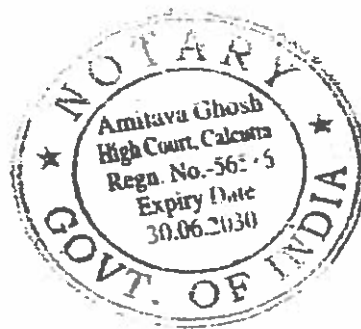
AND WHEREAS we have decided to appoint, nominate and constitute **SRI TANMOY MONDAL**, son of Late Tarak Nath Mondal, aged about 32 years, by occupation Service, residing at Udayachal, P.S. Narayanpur P.O. Rajarhat Gopalpur, Tarak Borai Lane Kolkata 700136, to do act and perform all necessary activities with regard to our above said residential area situated at Udayachal, Tarak Borai Lane, P.S. Narayanpur P.O. Rajarhat Gopalpur, Kolkata- 700136 in our name and on our behalf and to do all other acts, deeds, things and matters in our name as our true and lawful **CONSTITUTED ATTORNEY** in the manner following

NOW THIS POWER OF ATTORNEY WITNESSETH AS FOLLOWS :-

1. **TO PREPARE** any application, petition, written statements, written objection, and other ancillary paper and documents on account of any case, suit, and proceedings for submitting before any competent court of law after endorsing signature for and on our behalf.
2. **TO SIGN AND EXECUTE** any papers and documents for filing before the competent court of law or forum for the Right, title and interest for us including the cases for the eviction of tenancy and other tenancy disputes on our behalf.
3. **TO APPEAR** in person and conduct, initiate and supervise in all procedural aspects in respect of our right, title and interest before any court of law, forum and any other authorities concerned by submitting necessary papers and documents for and on our behalf.

21 NOV 2025

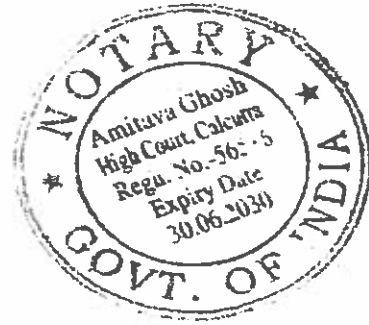
AMITAVA GHOSH
NOTARY, GOVT. OF INDIA
REGN NO. 56596
HIGH COURT, CALCUTTA



4. **TO ENGAGE** Advocate, pleader, counsel as per prevailing fees and/or remuneration towards proceeding the case either for defense or for institution for the maintenance of best interest of our ownership by obtaining specific direction from the concerned court of law, forum or authorities for us and on our behalf.
5. **TO RECEIVE** any papers, documents, receipt, summons and notices either issued by competent Court of law, forum or authorities either for taking steps, initiatives, conducts and maintenance of best interest towards our ownership and possession.
6. **TO CORRESPOND**, compound or withdraw any papers, documents, receipt or correspond with the person concerned including the tenants/occupiers/any other third person to negotiate into the matter of amicable settlement into the matter of any dispute or discrepancies as per the discretion of our lawful attorney for and on our behalf.
7. **TO FILE** or defend any case, suit or proceeding in maintenance of best interest of our ownership and possession by submitting necessary papers, documents and instruments after endorsing signature for and on our behalf
8. **TO APPEAL** or plead for revision into the matter of dispute, difference or discrepancies with regard to any suit, case or proceeding before competent court of law, forum or authorities concerned for proper redressal into the matter towards maintenance of best interest of our ownership and possession for and on our behalf.

21 NOV 2025

AMITAVA GHOSH
NOTARY, GOVT. OF INDIA
REGN NO. 56596
HIGH COURT, CALCUTTA

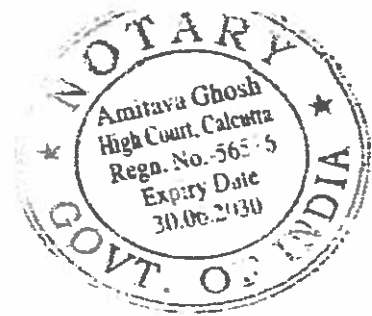


9. **TO ISSUE** notice, warrant, letter, correspondence letter towards the person\ s concerned including the landlords/occupiers/any other third person by engaging authorized representative, legal advisor, counsel, pleader or authorized agent by way of either Speed post with due acknowledgement card towards proper intimation or reply for any dispute and/or discrepancies for and on our behalf.
10. **TO SUBMIT** necessary papers, documents and other ancillary receipts by preparing firisti in obtaining favorable direction from the concerned court of law, police authority, forum and other authorities after signing necessary papers concerned.
11. **TO PAY** remuneration, charges, fees and other payable amount either to the engaged persons concerned including Advocate, pleader, or authorized agent and may discharge them as and when required towards maintenance of best interest of our ownership and possession for and on our behalf.
12. **TO PREPARE** any application, petition, written statements, written objection, verification and endorsing upon necessary petition, application or written statements verify the same by swearing affidavit for and on our behalf for submitting before concerned authorities with a view to obtain specific direction in respect of maintenance of best interest towards ownership and possession right.

AND GENERALLY whatever our said lawful constituted attorney done, performed or executed or cause to be done, or effectually performed or done by virtue of the powers conferred by these presents are our own acts which may be done by us if we were personally present.

21 NOV 2025

AG
AMITAVA GHOSH
 NOTARY, GOVT. OF INDIA
 REGN NO. 56596
 HIGH COURT, CALCUTTA



AND I do hereby ratify and confirm whatever acts done or performed by my lawful constituted attorney effectually by virtue of the powers conferred notwithstanding anything liable to her which may be done by me if I may present personally.

IN WITNESS WHEREOF I, 1. SMT. SUNITA MONDAL, wife of Late Tarak Nath Mondal aged about 55 years, by occupation – Housewife, 2. SRI SUSHANTA DEY, son of- Somendranath Dey, aged about- 51 years, by occupation- Service 3. SRI SUMANTA DEY, son of - Somendranath Dey, aged about 45 years by occupation- Service, all residing at Udayachal, P.S. Narayanpur P.O. Rajarhat Gopalpur, Tarak Borai Lane, Kolkata- 700136 the executant herein, do hereunto set and subscribed my signature on these presents in presence of following witnesses on the day, month and year first above written.

SIGNED, SEALED AND DELIVERED

IN THE PRESENCE OF FOLLOWING WITNESSES :-

1. *Ashok Sarkar*

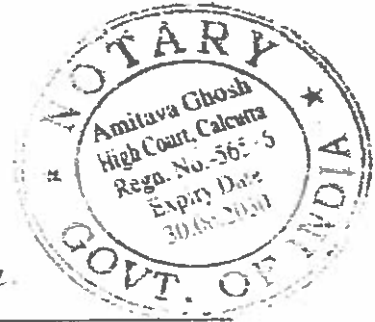
2. *Mamun Chakrabarty*

Sunita Mondal

SIGNATURE OF THE EXECUTANT No. 1

At
AMITAVA GHOSH
NOTARY, GOVT. OF INDIA
REGN NO. 56595
HIGH COURT, CALCUTTA

24 NOV 2025



Sushanta Dey

SIGNATURE OF THE EXECUTANT No. 2

Sumanta Dey.

SIGNATURE OF THE EXECUTANT No. 3

I accept and agree to act accordingly,

Ganesh Mandal.

SIGNATURE OF CONSTITUTED
ATTORNEY

Signature Attested
by Identification of Ld. Advocate

Amitava Ghosh

AMITAVA GHOSH
NOTARY, GOVT. OF INDIA
REGN NO. 36596
HIGH COURT, CALCUTTA

Identified by me

Shruya Hazumdar

Advocate
C. P. & C. A. No. 1

F/2941/4279/2024
21.11.25

Amitava Ghosh
AMITAVA GHOSH
NOTARY, GOVT. OF INDIA
REGN NO. 36596
HIGH COURT, CALCUTTA

21 NOV 2025

Bunita Mondal
 Sushanta Roy
 Samanta Dey

VAKALATNAMA

~~IN THE HIGH COURT AT CALCUTTA.~~

Hon'ble NGT, E2 at Kolkata

DISTRICT _____ Constitutional Writ Civil _____ Criminal Revisional _____
 Appellate Jurisdiction _____

OA No. 141 Of 2025

Anil Kr. Arya

Appellant

Petitioner

-Versus-

Ms. Susanta Dey & Ors

Respondent

Opposite party

Vakalatnama on behalf of Respondent no. 1 to 3 knows all men be
 these presents that by this Vakalatnama I/We appoint the Advocates Pleaders noted below or any one of them as my/our
 lawful Advocate or Advocates for filling the memorandum of appeal or petition in the above matter for
 for entering appearance
 appearing and conducting and arguing the same for depositing or Withdrawing any money in connection therewith, for
 moving the Court in any matter connected therewith for preparing the Paper Book in the case and for putting in papers,
 petition etc, on my/our behalf for filing or taking back any documents for withdrawing suits or appeals or petitions with
 permission to institute fresh suits, appeals, petition etc for signing and filing the petitions of compromise in connection with
 the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said
 Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and
 lawful act.

And I/We further hereby agree and undertake to pay the said Advocate or Advocates his or their fees as settled and
 all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocate or
 Advocates to conduct the case properly, failing which the said Advocate or Advocates after notice to me/us will be at liberty
 to withdraw from the further conduct of the case.

IN WITNESS WHEREOF I/we sign and execute this vakalatnama, on this the 8th
 day of January 2025 Received, accepted & satisfied by me.
NAME OF THE ADVOCATE

Anamika Pandey
 Advocate

WB/1729/2009